NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 28(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2016

NAME OF THE COMPANY:

Rajeev Bhel

V/s.

M/s. Realtech Infrastructure Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. R.K. Gupta Advocate Petitioner.

2. Subvalipi Deb Roy Advocate u J & Deb Roy

3. SHAURYA KUTHIALA ADVOCATE RESPONDENTS 18-2 Stuthialo

Order

In the last Order passed by the erstwhile CLB, the Petitioner had undertaken to file the Rejoinder to the reply of Respondent No. 1, by stating that the Rejoinder was ready and after signing the same, it would be filed within two days i.e. by 26.5.2016. However, a copy of the Rejoinder has been handed over to the Counsel for R1 today only and it has been filed in the Court also.

- Prayer for filing Sur Rejoinder cannot be accepted. At the time of arguments the records can be perused if such a necessity arises.
- The Rejoinder is taken on record. However, the same shall be subject to payment of ₹5000/- cost. Cost to be deposited towards the Library Fund.

List for further consideration on 22.8.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

28th July, 2016 (P.K. SUD)